

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.95/Chd/HP/2018

In the matter of:

Fouress Engineering(India) Pvt. Ltd. ...Petitioner-Operational Creditor

Versus

NSL Tidong Power Generation Pvt. Ltd. ...Respondent-Corporate Debtor

Present: Mr. Animesh Sharma, Advocate for the petitioner.

Notice to the respondent-corporate debtor for 18.05.2018 to show cause as to why the insolvency resolution process be not triggered. Process 'Dasti' only. The petitioner shall place on record the 'C' Form or any other documents as well as the tracking report of service of the application within two days.

Sd/-

(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-

(Pradeep R. Sethi)
Member (Technical)

May 01, 2018
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